

Name of the corporate debtor: CU ENERGIES LIMITED

CIN : U40106MP2016PLC040691

Date of commencement of CIRP 01-09-2025 (Commencement order dated 28-08-2025)

List of creditors as on: 22-09-2025 (Version 1)

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

| Sl. No. | Category of creditor | Summary of claims received | | Summary of claims admitted | | Amount of contingent claims | Amount of claims not admitted | Amount of claims under verification | Details in Annexure | Remarks, if any |
|--------------|--|----------------------------|--------------------|----------------------------|---------------------------|-----------------------------|-------------------------------|-------------------------------------|---------------------|-----------------|
| | | No. of claims | Amount | No. of claims | Amount of claims admitted | | | | | |
| 1 | Secured financial creditors belonging to any class of creditors | 0 | 0 | 0 | 0 | 0 | 0 | 0 | NA | NIL |
| 2 | Unsecured financial creditors belonging to any class of creditors | 0 | 0 | 0 | 0 | 0 | 0 | 0 | NA | NIL |
| 3 | Secured financial creditors (other than financial creditors belonging to any class of creditors) | 0 | 0 | 0 | 0 | 0 | 0 | 0 | NA | NIL |
| 4 | Unsecured financial creditors (other than financial creditors belonging to any class of creditors) | 1 | 2,90,57,612 | 0 | 0 | 0 | 0 | 2,90,57,612 | Annexure-I | NIL |
| 5 | Operational creditors (Workmen) | 0 | 0 | 0 | 0 | 0 | 0 | 0 | NA | NIL |
| 6 | Operational creditors (Employees) | 0 | 0 | 0 | 0 | 0 | 0 | 0 | NA | NIL |
| 7 | Operational creditors (Government Dues) | 0 | 0 | 0 | 0 | 0 | 0 | 0 | NA | NIL |
| 8 | Operational creditors (other than Workmen and Employees and Government Dues) | 1 | 3,28,60,677 | 1 | 3,28,60,677 | 0 | 0 | 0 | Annexure-II | NIL |
| 9 | Other creditors, if any, (other than financial creditors and operational creditors) | 0 | 0 | 0 | 0 | 0 | 0 | 0 | NA | NIL |
| Total | | 2 | 6,19,18,289 | 1 | 3,28,60,677 | 0 | 0 | 2,90,57,612 | | |

*Note - The best estimate of the amount of the claims have been made based on the available information. As per Regulation 14 of the IBBI (CIRP) Regulations 2016, the IRP/RP shall revise the amount of claims admitted, including the estimates, as soon as may be practicable, when he receives additional information warranting such revision.

Navin Khandelwal

Resolution Professional

In the matter of CU Energies Limited

IBBI Reg. no. IBBI/IPA-001/IP-P00703/2017-18/11301

AFA valid till 31-12-2025

Process Specific Email ID: ibc.cuenergies@gmail.com

Registered Email ID: navink25@yahoo.com

Address Reg. with IBBI: 206, Navneet Plaza,

Old Palasia, Indore 452018

Annexure-I

Name of the corporate debtor: CU ENERGIES LIMITED

CIN : U40106MP2016PLC040691

Date of commencement of CIRP 01-09-2025 (Commencement order dated 28-08-2025)

List of creditors as on: 22-09-2025 (Version 1)List of Unsecured financial creditors (other than financial creditors belonging to any class of creditors)
(Amount in INR)

| Sl. No. | Name of creditor | Details of claim received | | Details of claim admitted | | | | | | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |
|---------|------------------------------|---------------------------|--------------------|---------------------------|-----------------|-------------------------------------|-----------------------------|------------------------|-----------------------|----------------------------|--|------------------------------|------------------------------------|-----------------|
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | % voting share in CoC | | | | | |
| 1 | HPL Electric & Power Limited | 15/09/2025 | 2,90,57,612 | 0 | Unsecured | 0 | 0 | No | 0.00% | NIL | NIL | 0 | 2,90,57,612 | |
| | | | | | | | | | | | | | | |
| | Total | | 2,90,57,612 | 0 | | | | | | | | 0 | 2,90,57,612 | |

*Note - The best estimate of the amount of the claims have been made based on the available information. As per Regulation 14 of the IBBI (CIRP) Regulations 2016, the IRP/RP shall revise the amount of claims admitted, including the estimates, as soon as may be practicable, when he receives additional information warranting such revision.

Annexure-II

Name of the corporate debtor: CU ENERGIES LIMITED

CIN : U40106MP2016PLC040691

Date of commencement of CIRP 01-09-2025 (Commencement order dated 28-08-2025)

List of creditors as on: 22-09-2025 (Version 1)

List of operational creditors (Other than Workmen and Employees and Government Dues)(Amount in INR)

| Sl. No. | Name of creditor | Details of claim received | | Details of claim admitted | | | | | | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |
|---------|------------------------------|---------------------------|--------------------|---------------------------|------------------|-------------------------------------|-----------------------------|------------------------|--------------------------|----------------------------|--|------------------------------|------------------------------------|-----------------|
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | % of Voting share in CoC | | | | | |
| 1 | HPL Electric & Power Limited | , | 3,28,60,677 | 3,28,60,677 | Operational dues | NIL | NIL | No | 0.0% | NIL | NIL | - | - | |
| | | | | | | | | | | | | | | |
| | Total | | 3,28,60,677 | 3,28,60,677 | | | | | | | | - | - | |

*Note - The best estimate of the amount of the claims have been made based on the available information. As per Regulation 14 of the IBBI (CIRP) Regulations 2016, the IRP/RP shall revise the amount of claims admitted, including the estimates, as soon as may be practicable, when he receives additional information warranting such revision.